

- (vi) MHA has launched an online analytic tool "Investigation Tracking System for Sexual Offences" to monitor and track time-bound investigation in sexual assault cases in accordance with Criminal Law (Amendment) Act, 2018.
- (vii) In order to improve investigation, MHA has taken steps to strengthen DNA analysis units in Central and State Forensic Science Laboratories. This includes setting up of State-of-the-Art DNA Analysis Unit in Central Forensic Science Laboratory, Chandigarh, MHA has also sanctioned setting-up and upgrading of DNA Analysis units in State Forensic Science Laboratories in 13 States/UTs.
- (viii) MHA has notified guidelines for collection of forensic evidence in sexual assault cases and the standard composition in a sexual assault evidence collection kit. To facilitate adequate capacity in manpower, training and skill building programs for Investigation Officers, Prosecution Officers and Medical Officers have commenced.
- (ix) In addition to the above-mentioned measures, MHA has been issuing advisories from time to time to the States/UTs to deal with crimes against women, which are available at www.mha.gov.in.

Meetings of NDMA

385. PROF. M.V. RAJEEV GOWDA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of meetings of the National Disaster Management Authority (NDMA) held in the last five years and whether they were all held after national disasters, if so, the details thereof;
- (b) whether there is a plan to amend the Act to ensure that the Authority meets at least once in every specified period of time;
- (c) if not, the reasons therefor;
- (d) the number of times the National Plan has been reviewed in the last five years, if so, the details thereof; and
- (e) whether all district authorities have been constituted as per the Act, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) During the last five years one meeting of NDMA was held on 18.10.2018 and it was not linked to any natural disaster.

(b) and (c) Yes, Sir.

(d) First National Plan was issued in 2016, and it was issued after review in 2019.

(e) District Disaster Management Authorities (DDMAs) have been constituted in all the 707 districts in the country. Details are given in Statement.

Statement

Constitutions of DDMAs in respect of States/UTs

Sl. No.	State/U.T.	Total number of Districts in the State	Total Number of District where DDMA has been constituted
1	2	3	4
1.	Assam	33	33
2.	Arunachal Pradesh	21	21
3.	Chhattisgarh	27	27
4.	Goa	2	2
5.	Himachal Pradesh	12	12
6.	Karnataka	30	30
7.	Kerala	14	14
8.	Nagaland	11	11
9.	Sikkim	4	4
10.	Odisha	30	30
11.	Tripura	8	8
12.	Uttarakhand	13	13
13.	Chandigarh	1	1
14.	Dadra and Nagar Haveli	1	1

.1	2	3	4
15.	Andhra Pradesh	13	13
16.	Gujrat	33	33
17.	Maharashtra	36	36
18.	Telangana	33	33
19.	Jammu and Kashmir*	22	22
20.	Manipur	9	9
21.	West Bengal	20	20
22.	Bihar	38	38
23.	Punjab	22	22
24.	Daman and Diu	2	2
25.	Puducherry	2	2
26.	Tamil Nadu	32	32
27.	Mizoram	8	8
28.	Haryana	21	21
29.	Jharkhand	24	24
30.	Rajasthan	33	33
31.	Madhya Pradesh	51	51
32.	Uttar Pradesh	75	75
33.	Delhi	11	11
34.	Meghalaya*	11	11
35.	Lakshadweep	1	1
36.	Andaman and Nicobar Islands	3	3
TOTAL		707	707

* Erstwhile State of Jammu and Kashmir (J&K) now Union Territory of J&K and Union Territory of Ladakh.